

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

**CP (IB) No. 2/95/HDB/2021
AND
IA (IBC) 226/2024 in CP (IB) No. 2/95/HDB/2021
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mrs. L Ramalakshamma

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 226/2024 (Resolution Professional Report)

Learned Counsel Mr Abhishek Anand, for Resolution Professional,
learned Counsel Mr Arjun Syal for Personal Guarantor

Learned Counsel Ms Niharika Agarwal, for Financial Creditor present through
Video Conference.

Compliance of the direction of this Tribunal dated 02.04.2024 is not reported by
the Personal Guarantor. Hence, **for orders on 28.05.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)